

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1988/2003
M.A.No.1864/2003

New Delhi this the 20th day of May, 2004

Hon'ble Shri Shanker Raju, Member (J)

Smt. Hirawati Devi
W/o Late Ram Mohan Verma
R/o H-24 Green Park Extension,
New Delhi-110016. Applicant

(By Advocate: Shri R.K. Shukla)

versus

1. Secretary Health,
Ministry of Health & Family Welfare
Nirman Bhawan,
New Delhi
2. Director, Central Govt. Health
Scheme, Nirman Bhawan, New Delhi.
3. Chief Medical Officer (R & H)
Central Govt. Health Scheme
Nirman Bhawan, New Delhi. ... Respondents

(By Advocate: Shri Rajeev Bansal proxy counsel for
Sjhri B.K. Aggarwal)

Order ~~r~~ (Oral)

The claim of the applicant for medical reimbursement has been rejected on the ground that the CGHS Card was not valid at the time of treatment. On perusal of the CGHS card it transpires that the card was valid for whole life.

2. Learned counsel of the respondents states that the department is considering the case of the applicant for medical reimbursement.

3. Taking note of the statement of the learned counsel of the respondents, the OA is finally disposed of with a direction to the respondents to consider the claim of the applicant within a period of two months from the date of receipt of a copy of this order. No costs.

S. Raju
(Shanker Raju)
Member (J)

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